

THE HIGH COURT OF KERALA

026325

A5-96002/2015/A9

Kochi : 682 031

Dated: 19.03.2019

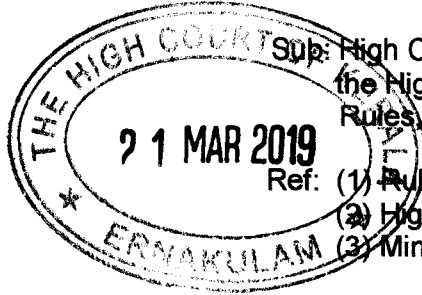
Official Memorandum

Sub: High Court establishment- Incorporation of the Post of Court Manager in the High Court Service Rules, 2007 – Amendment to the High Court Service Rules, 2007 – reg.

Ref: (1) Rule 39 of the Kerala High Court Service Rules, 2007.

(2) High Court O.M. No.A5-96002/2015/A9(1) dated 21.01.2019

(3) Minutes of the Rules Committee dated 7.12.2018 & 26.02.2019.



Pursuant to the references cited (2) and (3) above, it is proposed to make the following amendment to the Kerala High Court Service Rules, 2007 namely :

"In the Rules

I. In Rule 4, after Sub Division 7 of Division I, the following shall be inserted -

Sub Division 7A

1. Court Manager

II. In Annexure I, after Sub Division 7 of Division I, the following shall be inserted in columns (1) to (5):-

(1)	(2)	(3)	(4)	(5)
7A	1	Court Manager	Direct Recruitment	1. Educational (a) University Degree(Regular) (b) MBA(Regular) from a recognised University (c) Desirable:L.L.B.Degree(Regular) from a recognised University 2. Experience (i) Five years experience as Court Manager in High Court, Subordinate Courts OR Five years experience in State / Central Government or PSUs in a Gazetted / managerial capacity. OR Five years experience in IT systems and Process Management or Financial Management or Human Resource Management in a managerial capacity. (ii)Excellent communication skills, and; (iii)Excellent Computer Application skills.

(p.t.o.)

III. In Rule 8, sub clause (vii) shall be inserted as follows:

(vii) In the case of appointments to the post of Court Manager, by direct recruitment, persons who have experience as Court Manager in High Courts or Subordinate courts shall be eligible for relaxation of upper age limit up to the period of service rendered as Court Manager. This relaxation will be in addition to the age relaxation admissible , if any, as per any other provision.”

The above amendment will have prospective effect only.

The members of the High Court Service are directed to file representations, if any, to the amendment proposed, to the **A - Section, High Court on or before 04.04.2019.**

(By Order)


K. Haripal
Registrar General

To,

The Joint Registrars, High Court
The Deputy Registrars, High Court
The Finance Officer, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Assistant Registrars and Chief Librarian, High Court
The Accounts Officer, High Court
The Additional Public Relations Officer, High Court
The Confidential Assistants to the Registrars and
Additional Registrar (General Administration), High Court
All Officers and Sections, High Court.
The Kerala Judicial Academy, Athani
✓ The IT Section, High Court (**For publishing in the High Court website**)
The Administrative Records Section, High Court
The Notice Board (5 copies)
The File/Stock file.